

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No223
C.P.(CAA)/48(AHM)2021
in
C.A.(CAA)/46(AHM)2021

Order under Section 230-232 Co. Act, 2013

IN THE MATTER OF:

Innovative Healing Systems(Gujarat) Pvt Ltd
Innovative Healing Systems(India) Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..17/06/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Navin Pahwa, Sr. Adv.
For the Income Tax : Ms. Dhruvi Trivedi, Adv.
For RD : Mr. Sanjeev Kumar Jain, Asst. Director

ORDER

Learned Assistant Director Mr. Jain states that query raised by the RD office is replied by the petitioner companies which is satisfactory. Learned Counsel Ms. Trivedi for Income Tax Department states that transferee company should undertake to pay the demand arrears as per law. Learned Sr. Counsel Mr. Pahwa states that they have filed the affidavit giving undertaking to comply the stipulation of the OL office and undertaking by transferee company to Income Tax Department, to pay the demand as per law. .

Order is Reserved.

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**